

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
(IB)-408(ND)/2020
IA-3097/2022

IN THE MATTER OF:

Mr. Amit Basia

....Applicant

SECTION

U/s 94(1)

Order delivered on 30.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Akshay Gupta, Adv Mehak Upadhyay
For the Respondent :

ORDER

IA-3097/2022:-

This is an application filed by the Applicant seeking change in the name of proposed Resolution Professional in their Section 94 petition. Heard Ld. Counsel for the Applicant who submitted that in Section 94 petition, they had proposed the name of Mr. Sanjeev Arora as Resolution Professional. However, Mr. Sanjeev Arora vide email dated 09.06.2022 has communicated to the Applicant his inability to continue in the matter, therefore, they have now proposed the name of Ms. Gunjan Mittal as Resolution Professional. As the earlier proposed Resolution Professional has withdrawn his consent and therefore, in Section 94 petition, the Applicant is now proposes the name of Ms. Gunjan Mittal and the same is taken on record. With these observations, the present **IA is disposed off.**

(IB)-408(ND)/2020:-

Order in this matter **is reserved.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)